

**Inter-Corporate Investment by Big Companies**

8147. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of inter-corporate investment made by Birla, Tata, Mafatlal and JK group of companies during the last three years, year-wise; and

(b) the details of inter-locking of directorship in the companies under the control of each of the above Houses?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIV RAJ V. PATIL): (a) A public company or a private company, which is subsidiary of a public company is required to obtain approval of the Central Government for making the inter-corporate investment beyond certain percentages specified under section 372 of the Companies Act. A list of companies belonging to the Biral, Tata, Mafatlal and JK group of companies, which made applications under Section 373(4) of the Companies Act for approval of inter-corporate investments during the years 1978, 1979, and 1980, is laid on the Table of the House. [Placed in Library. See No: LT-2320/91].

(b) The requisite information is being collected and will be placed on the Table of the Sabha.

**Production of Coal against the Target from 1960-71 and 1980-81**

8148. SHRI JYOTIRMOY BOSU: Will the Minister of ENERGY be pleased to state:

(a) production target and actual production of coal in the country, year-wise, from 1960-61 to 1980-81;

(b) whether during this period actual production has lagged behind targets; and

(c) if so, factors responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A statement indicating the production target and actual production year-wise for the year 1960-61 to 1980-81 is enclosed. Prior to 1970-71 the targets were only fixed for the final year of the Five Year Plans. Accordingly, the targets for 1960-61 and 1965-66 along are indicated in the statement.

(b) The actual production has lagged behind the targets in most of the years. In 1975-76, 1976-77 and 1980-81 the actual production exceeded the targets.

(c) Prior to nationalisation of coal mines, the production lagged behind the targets mainly due to inadequate demand for coal and as such the production had to be regulated to the extent the demand materialised. In the post-nationalisation period the main reasons for shortfall in production from target has been inadequate supply of power, uncertain law and order situation, shortage of explosives, delay in the construction of mines arising out of difficulties in obtaining land for mine construction purposes, shortages in the availability of other essential inputs like cement, steel and structural material, equipment for coal mining etc.

## Statement

Production of coal in the country from 1960-61 to 1980-81

(Figures in Million tonnes)

Yearx	Target	Production
1960-61	60.00	55.67
1961-62		55.23
1962-63		63.45
1963-64		65.13
1964-65		62.78
1965-66	97.00	67.73
1966-67		68.56
1967-68		68.52
1968-69		71.41
1969-70		75.72
1970-71	93.50	72.95
1971-72	81.29	72.42
1972-73	87.34	77.22
1973-74	93.50	78.17
1974-75	100.00	88.41
1975-76	98.00	99.68
1976-77	100.20	101.04
1977-78	103.20	100.97
1978-79	106.40	101.95
1979-80	104.31	103.95
1980-81 (Provisional)	113.50	114.00

## Take over of Companies by Birla

8149. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names and particulars of companies which have been taken

over by the Birla Group, year-wise from 1966-67 to 1979-80; and

(b) the total assets and turn over of these newly acquired companies?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) An undertaking which is registered/registerable under the provisions of the M.R.T.P. Act, is required to obtain prior approval of the Central Government under Section 23(4) of the M.R.T.P. Act, if it proposes to acquire, by purchase, takeover or otherwise, the whole or part of an undertaking which will or may result in creation of an undertaking which may become registerable under the said Act or which may get inter-connected with any undertaking already registered under the said Act.

No approval has been granted by the Central Government for take over of any undertaking by Birla Group of Companies under Section 23(4) of the M.R.T.P. Act since the promulgation of the Act on 1.6.1970 to 31-12-1980.

(b) Does not arise.

बिहार में पेट्रोलियम उत्पादों और उर्वरकों के लिए वितरण केन्द्रों की स्थापना

8150. श्री राज बिलास पासवान : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में उन स्थानों के नाम तथा उनकी संख्या कितनी हैं जहाँ आगामी वित्तीय वर्ष के दौरान उर्वरक, पेट्रोल और रसाई गैस के वितरण केन्द्र स्थापित किये जायेंगे ; और

(ख) उनमें से कितने केन्द्र हरिजनों और अल्पसंख्यकों को दिये जायेंगे तथा तत्संबंधी शर्तें क्या हैं।